

*IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA BENCH "A-SMC" KOLKATA*

Before Shri Sanjay Garg, Judicial Member

आयकर अपील सं.य/ ITA No. 181/Kol/2020 Assessment Year:2007-08

Smt. Sunita Rathi 3A Vashnawi Tower 5/1 Ballygunge Place, Kolkata- 700 019. [PAN No.ACKPR9069A	<u>बनाम/</u> V/s.	Income Tax Officer, Ward-30(3), Aayakar Bhawan (Dakshin), Kolkata- 700 031.
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

Hearing through video Conferencing

अपीलार्थी की ओर से/By Appellant	Shri Monaj Kataruka, Advocate, AR
प्रत्यर्थी की ओर से/By Respondent	Shri Jayanta Khanra, JCIT, JCIT-SR-DR
सुनवाई की तारीख/Date of Hearing	11-02-2021
घोषणा की तारीख/Date of Pronouncement	11-02-2021

आदेश /O R D E R

The present appeal has been preferred by the assessee against the order dated 13-12-2019 of the Commissioner of Income-tax (Appeals)-8, Kolkata [hereinafter referred to as 'CIT(A)'].

2. At the outset, the Ld. Counsel for the assessee has submitted that the appellant/assessee has opted to avail the benefit of "*Vivad Se Vishwas Scheme*". He, therefore, prayed before me that the appeal filed by the assessee may be permitted to withdraw. A separate application to this effect has also been filed. The Ld. DR has no objection for the said withdrawal.

In view of the above, the appeal of the assessee is hereby dismissed as 'Withdrawn'.

Order pronounced in open court at the close of the hearing on Thursday, 11th February, 2021.

Sd/-
(Sanjay Garg)
Judicial Member

Kolkata,
**PP/Sr.PS

दिनांक:- 11/02/2021 कोलकाता

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant-Smt. Sunita Rathi 3A, Vaishnawi Tower, 5/1 Ballygunge Place, Kolkata-700 0019.
2. प्रत्यर्थी/Respondent-ITO Wd-30(3), Aayakar Bhawan (Dakshin), Kolkata-700 031.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण कोलकाता / DR, ITAT, Kolkata
6. गार्ड फाइल / Guard file.

/True Copy/

By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण,
कोलकाता ।